(c) the action Government has taken or proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC CRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) The service conditions of AIS officers do not prohibit them from holding various posts of sports bodies and other associations. The sub rule 5(i) of Rule 13 of the AIS (Conduct) Rules, 1968 provides that no member of the service shall, except with the previous sanction of the Central Government hold an elective office in any sports associations/federation/body, by whatever name known at State/National level for a term of more than 4 years on for one term whichever is less: provided that this restriction will not apply to functionaries like the District Magistrate, Superintendent of Police, etc. when they hold posts in ex-officio capacity at Divisional/District/Sub-division/Taluk levels.

(b) and (c) All India Services officers are borne on the cadres of the respective State Governments. No information about their holding such posts is maintained centrally.

## **Facilities to State Information Commissioner**

 $\dagger 1779.$  SHRI NARESH CHANDRA AGRAWAL: Will the PRIME MINISTER be pleased to state:

- (a) whether inspite of clear-cut provision in Article 16(5) of Right to Information Act, 2005 with regard to keeping terms and conditions of State Chief Information Commissioner and State Information Commissioners of various States, at par with Election Commissioner and Chief Secretary of State Government respectively, the said facilities are not being given to the commissioners of various State Information Commissions;
- (b) whether it is also a fact that due to non-issuance of clear guidelines by Central Government to various States, facilities, as per the spirit of law, are not being given to the information commissioners even after five years of enactment of said law; and
  - (c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GREVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) States/UTs are duty bound to implement the provisions of the Right to Information Act, 2005 for which no guidelines need to be issued by the Central Government.

Information about facilities available to State Information Commissioners is not centrally maintained.

## Regulation of service conditions

1780. SHRI BALWINDER SINGH BHUNDER: Will the PRIME MINISTER be pleased to state:

<sup>†</sup>Original notice of the question was received in Hindi.